



GANGOTREE

SOCIAL ORGANISATION

A State Level Voluntary Organisation
Regd. Under SR. Act. XXI of 1860

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Ref. No. : 1952/GSO/2026
To

Date : 10th May, 2026

The Advisor (Financial & Economic Analysis)

Telecom Regulatory Authority of India (TRAI)

Tower-F, World Trade center, Nauroji Nagar

New Delhi-110039.

Sir,

On behalf of Gangotree Social Organisation, we submit these consolidate Consumer Comments.

1. Rejection of the "Spam Prevention" Excuse in this case TSP claims that lower cost, Validate Voice/ SMS pack will attract spammers.

Counter Comets:- On the technical duty of the TSP to enhance their AI/ML filter to block spammers under the TCCPR 2018 framework. They must not punish legitimate low -income citizen by withholding affordable plan to shortcut to spam control.

2. Demand for "validity parity" to end discrimination TSP argue that 28 Days "Standardization" is sufficient.

Counter comets:- TSP calls "Standardization" is a restriction of choice, Data uses have the flexibility of 28, 56 or 84 days recharge, on Voice only users are often forced in to massive upfront payment for 84 to 365 Days pack on validity period consumer must have a voice/Sms facility.


3. Accountability and physical Visibility

To Prevent TSP from 'hiding" these packs.

Recommendation:- The recharge packs are prominently displayed all physical points of Sales(POS) Mandatory and quarterly SMS alert sent in Local language to all Subscribers.

CONCLUSION- On 13th amendment, TRAI to finalize the amendment with strict price caps and mandatory validity partly to protect the consumer.

Yours sincerely


Rabi narayan sahu, CAG member